

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/72/2019 & M.A. No. 60/718/2019,
M.A. NO. 1599/2019 in
ORIGINAL APPLICATION NO. 060/1165/2017**

Chandigarh, this the 14th day of October , 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Poonam w/o Sh. Ranjit Singh, D/o late Sh. Surinder Pal aged 39 years, R/o House No. 642, Sector 22-A, Chandigarh (Group-C) .

....Petitioner

(By Advocate: Ms. Veena Kumari)

VERSUS

1. Mr. Arun Kumar Gupta, Home Secretary, 4th Floor, U.T. Secretariat, Sector 9, Chandigarh.
2. Mr. Faisal Imam, Accounts Officer, Office of Principal Accountant General (A & E), Sector 17, U.T. Chandigarh.
3. Mr. Jagjeet Singh, PCS, Controller PCS, Printing and Stationery Department, Sector 18, U.T. Chandigarh.

....Respondents

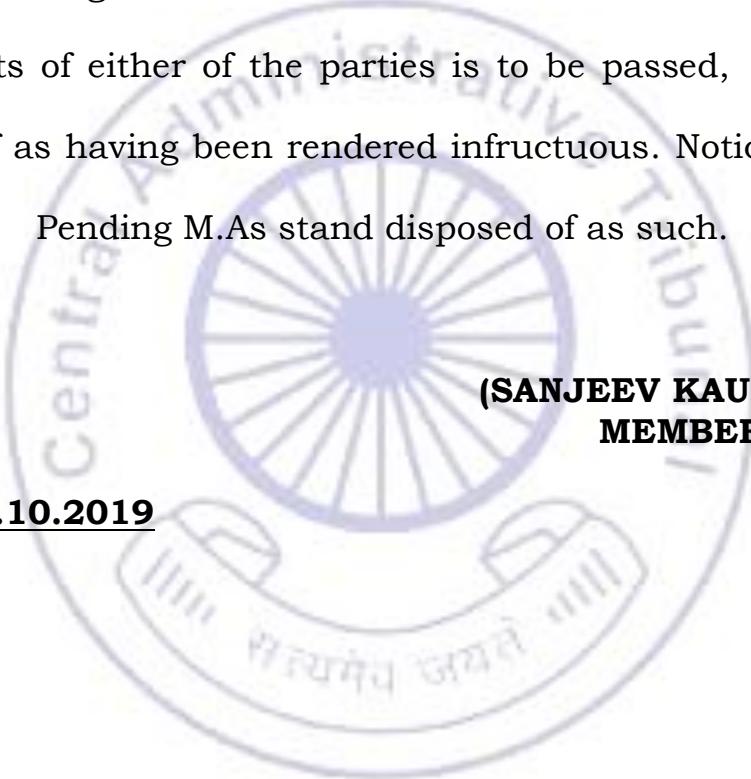
(By Advocate: Shri Kriti Sharma, proxy for Shri Arvind Moudgil, for respondent no. 1&3
Shri Anish Verma, proxy for Mr. H.S. Jugait, for respondent no. 2.

ORDER (oral)**SANJEEV KAUSHIK, MEMBER (J)**

Heard.

2. Learned counsel for the parties are in agreement that the present Contempt Petition has been rendered infructuous and may be disposed of as such, as the respondents have passed orders in compliance to directions of this Tribunal.

3. Considering the above and the fact that no order prejudicial to the rights of either of the parties is to be passed, this C.P. is disposed of as having been rendered infructuous. Notice issued is discharged. Pending M.As stand disposed of as such.



(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 14.10.2019
`SK'

